

**MAYURBHANJ STATE BANK EMPLOYEES'
FUTURE AFTER MERGER**

314. SHRI MAHESWAR NAIK: Will the Minister of FINANCE be pleased to state:

(a) Whether it is a fact that with the impending merger of the Mayurbhanj State Bank with the State Bank of India, the employees under the former are faced with uncertainties about their future on the grounds that they are being considered as superfluous by the Latter for its purpose;

(b) how many employees are being so affected; and

(c) whether Government of Orissa has any proposal to absorb in its own services such of the employees of the merging bank as are likely to be thrown out of employment after the merger has taken place?

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) In accordance with the scheme of amalgamation approved by the State Bank of India and the State Government of Orissa, the State Bank would offer employment to such officers and employees of the Mayurbhanj State Bank as are rendered surplus to the requirements of the State Government of Orissa and are found suitable.

(b) and (c) The present strength of the staff, including officers, is 31. The particulars of the bank's employees who are surplus to the requirements of the State Government have not yet been received by the State Bank of India. The question of providing alternative employment to such of the surplus staff as are not absorbed by the State Bank of India is for the State Government to consider.

SAINIK SCHOOLS

J15. SHRI N. M. LINGAM: Will the Minister of DEFENCE be pleased to state the number of Sainik Schools in the country and the sanctioned and the present strength in the schools?

THE MINISTER OF DEFENCE (SHRI V. K. KRISHNA MENON): Five Sainik Schools are expected to be established during the year 1961 at the following places.—

- (i) Satara in Maharashtra State.
- (ii) Chittoorgarh in Rajasthan State.
- (iii) Jamnagar in Gujarat State.
- (iv) Kunjpura (Karnal) in the Punjab State and
- (v) Kapurthala in the Punjab State.

The Schools are planned to start with about 200 boys and will have an ultimate capacity of about 500 students each. The strength in the first year will depend upon the number of applicants and those among them who compete successfully at the admission tests, and will therefore vary from school to school.

**INTRODUCTION OF TICKET SYSTEM FOR
ENTRY INTO THE TAJ**

316. SHRI MAHESWAR NAIK: Will the Minister of SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS be pleased to state:

(a) whether it is a fact that Government propose to introduce ticket system for entry into the Taj at Agra; and

(b) if so, for what considerations?

THE DEPUTY MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (DR. MONO MOHAN DAS): (a) Yes, Sir.

(b) In the interest of genuine visitors, and for the better preservation of the monument.

PAPERS LAID ON THE TABLE

**STATEMENT re THE KRISHNA-GODAVARI
COMMISSION**

THE MINISTER OF IRRIGATION AND POWER (HAFIZ MOHAMMAD IBRAHIM): Sir, I beg to lay on the

Table a statement regarding the Krishna-Godavari Commission. [Placed in Library. See No. LT-2925/61.]

FIRST ANNUAL REPORT (1959-60) OF THE INDIAN OIL COMPANY, LIMITED, BOMBAY AND RELATED PAPERS

THE MINISTER OF MINES AND OIL (SHRI K. D. MALAVIYA): Sir, I beg to lay on the Table a copy each of the following papers:—

- (i) First Annual Report of the Indian Oil Company Limited, Bombay, for the period 30th June, 1959 to 31st March, 1960, together with the Auditor's Report thereon.
- (ii) Review by Government of the working of the Company for the year ended 31st March, 1960.

[Placed in Library. See No. LT-2905/61 for (i) and (ii).]

NOTIFICATIONS UNDER THE BIHAR AND ORISSA MOTOR VEHICLES TAXATION ACT, 1930

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Sir, I beg to lay on the Table, under sub-section (2) of section 5-A of the Bihar and Orissa Motor Vehicles Taxation Act, 1930, a copy each of the following Notifications issued by the Government of Orissa:—

- (i) Notification No. 2-T-Tx. 27/ 60-T., dated the 2nd January, 1961, regarding exemption in regard to the tax payable in respect of certain transport vehicles plying in the State of Orissa.
- (ii) Notification No. 8697-T.Tx-25/60-T., dated the 17th November, 1960, regarding exemption in the rate in regard to the tax payable in respect of certain motor vehicles.

[Placed in Library. See No. 2969/61 for (i) and (ii).]

NOTIFICATIONS UNDER THE MADRAS MOTOR VEHICLES TAXATION ACT, 1931

SHRI B. N. DATAR: I also beg to lay on the Table, under sub-section (2) of section 11 of the Madras Motor Vehicles Taxation Act, 1931, a copy each of the following Notifications issued by the Government of Orissa:—

- (i) Notification No. 8693-T.Tx.-25/60-T., dated the 17th November, 1960, regarding exemption in the rate of tax payable in respect of certain motor vehicles.
- (ii) Notification No. 6-T-Tx. 27/ 60-T., dated the 2nd January, 1961, regarding exemption in regard to the tax payable in respect of certain transport vehicles.

[Placed in Library. See No. LT 2970/61 for (i) and (ii).]

AMENDMENTS IN THE ORISSA ESTATES ABOLITION RULES, 1952.

SHRI B. N. DATAR: I also beg to lay on the Table, under sub-section (3) of section 47 of the Orissa Estates Abolition Act, 1951, a copy of Notification No. 38989. E.A.-IT-39/60-R., dated the 9th September, 1960, publishing certain amendments in the Orissa Estates Abolition Rules, 1952, issued by the Government of Orissa. [Placed in Library. See No. LT-2915/61.]

THE CENTRAL EXCISE (SIXTH AMENDMENT) RULES, 1961

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): Sir, I beg to lay on the Table, under section 38 of the Central Excises and Salt Act, 1944, a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R., No. 582, dated the